

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 8924 of 2019

Harivansh Mahto. ....Petitioner

Versus

1. The State of Jharkhand.

2. Padum Devi. ....Opposite Parties

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Uttam Kumar Das, Advocate

For the State : Mr. Hardeo Prasad Singh, APP.

For the O.P. No. 2 : Mr. A.B. Mahato, Advocate

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**Order No. 06**

**Dated 24<sup>th</sup> June 2020**

Heard the learned counsel for the respective sides.

The petitioner apprehends his arrest in connection with Complaint Case no. 177 of 2018.

The marriage of the complainant was solemnized with the petitioner. It has been alleged that the petitioner had also performed second marriage and she used to be assaulted on the allegation of being a witch.

The marriage of both the parties seems to have been solemnized 30 years back. The complaint petition reveals the allegation to be vague as no dates are mentioned. It also appears that she has filed a case for maintenance, in which order has been passed for payment of maintenance. The tenor of the complaint petition reveals an inordinate delay on the part of the complainant to have filed such application.

Although the learned counsel for the opposite party no. 2 has vehemently opposed the prayer for bail, but considering the entire gamut of allegations as stated above, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner, named above, accordingly is directed to surrender in the court below within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Ramgarh in connection with Complaint Case No. 177 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)